

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF MIRAGE CERAMICS PRIVATE
LIMITED**

RELEVANT PARTICULARS

1. Name of the corporate debtor	MIRAGE CERAMICS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09/05/2005
3. Authority under which corporate debtor is incorporated / registered	ROC -Mumbai
4. Corporate identity number/limited liability identification number of corporate debtor	U51909MH2005PTC153140
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 505, Lexmi Baug Estate, 1st Floor, Phadke Road, Dombivli, Thane - 421201
6. Insolvency commencement date in respect of corporate debtor	14-02-2020
7. Estimated date of closure of Insolvency resolution process	11-08-2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhaskar Gopal Shetty Reg. No. : IBBBI / IPA - 001 / IP - P - 01285 / 2018 - 19 / 12003
9. Address and e-mail of the interim resolution professional, as registered with the Board	C - 77, Shanti Shopping Centre, Mira Road East-401107 Thane District, Maharashtra. e-mail : cabgshetty@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Bhaskar Gopal Shetty C - 77, Shanti Shopping Centre, Mira Road East-401107 Thane District, Maharashtra e-mail : mirageceramics.cirp@gmail.com
11. Last date for submission of claims	02-03-2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NIL

The Order dated 14-02-2020 was received by the IRP on 15-02-2020.
Notice is hereby given that the National Company Law Tribunal, Mumbai have ordered the commencement of Corporate Insolvency Resolution Process of MIRAGE CERAMICS PRIVATE LIMITED on 14-02-2020.

The creditors of MIRAGE CERAMICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 02-03-2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date : 18-02-2020

Sd/-
Bhaskar Gopal Shetty
Interim Resolution Professional of
MIRAGE CERAMICS PRIVATE LIMITED

* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

- Form B - for claims by Operational Creditors
- Form C - for claims by Financial Creditors
- Form D - for claims by Workmen and Employees
- Form E - for claims by Authorised Representative of Workmen and Employees
- Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the belowmentioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.

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